

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 75/(MAH)/2012  
CA No.

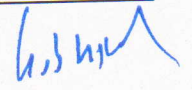
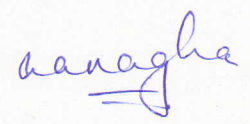
CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2016

NAME OF THE PARTIES: Mr. Ramhari Deorao Ganage  
V/s.  
M/s. Rojee Tasha Stampings Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	MAHESH ATHAVALE	PCS For Petitioners	
2	Anagha Anasingaraju	PCS For Petitioners	

Common Order

CP No.89/397-398/CLB/MB/MAH/2011  
CP No.60/397-398/CLB/MB/MAH/2012  
CP Nos.74 & 75/397-398/CLB/MB/MAH/2012

The Petitioners Counsel mentioned that the Respondents, despite the order passed on 16.09.2016 was served upon the Respondents, have not appeared to this hearing, may be because, they are not interested in pursuing of these Company Petitions No.89/2011, 60/2012, 74/2012 and 75/2012, therefore, he has requested this Bench allowing the Petitioners to proceed with this matter by setting this case exparte against the Respondent.

This Bench, having seen this Company Petitions are long pending between the real brothers, the Petitioner is again put to pain to communicate this order to the Respondents enabling the Respondents to explain as to why this Company Petition not be heard ex-parte.

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Company Secretary appearing on behalf of the Petitioner has further volunteered that to get out of this litigation, the Petitioners are ready to either exit from the company or to buy out the Respondents depending upon the interest of the Respondents.

Therefore, the Respondents are hereby directed to give their response to the offer made by the Petitioners on the next hearing date hereof.

List this matter for hearing on 09.11.2016.

sd/ -

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)